

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 20077- JK (LD) of 2025

DATED:- 19 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 19.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No. 20077– JK (LD) of 2025 dated 19.12.2025.

S. No.	Title of the Case	OIC
1	CP No. 219/2025, OA No 1524 SWP No.1825/2016 in O.A.No.289/2022 titled Savita Devi sharma & Surinder Kour Vs State and others.	Shri Shakeel Ahmed Malik, Assistant Commissioner Development, Poonch
2	WP(C) NO. 475/2021 titled Vishal Raj Sharma & others Vs Union Territory of Jammu and Kashmir and others	Mr. Mukhtar Ahmad (JKAS), Project Manager IWMP Jammu,
3	C.P No. 532/2025TA No. 6422/2020 in SWP No. 1427/2005 titled MD Pangotra and Ors Vs State and Ors	Mr Zamood Ahmed Division Publicity Officer Directorate of Rural Development Jammu

Neysogal

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